

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 936  
TO BE ANSWERED ON 29<sup>TH</sup> APRIL, 2016**

**TRANSPLANT CENTRES UNDER KNOS**

**936. SHRI R. DHRUVA NARAYANA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken cognizance of reports suggesting that hospital registered as transplant centres under Kerala Network for Organ Sharing (KNOS) are required to mandatorily report the patient survival data to KNOS;
- (b) if so, the details thereof; and
- (c) whether the Government has taken measures to ensure collection of survival data of transplant patients across the country, if so, the details thereof, State/ UT-wise?

**ANSWER  
THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)**

(a) & (b): As informed by Kerala Network for Organ Sharing(KNOS), data of outcome of the patients undergoing deceased donor transplant in the State of Kerala is being collected periodically by KNOS.

(c): In pursuance of the Transplantation of Human Organs and Tissues Act 1994(as amended in 2011), the Central Government has established National Organ and Tissue Transplant Registry (NOTTR). NOTTR has in built format for capturing survival data of organ transplant patients. Each organ and/or tissue transplant centre is required to enter data in the registry as per format. Once data is entered in NOTTR, it will be accessible to any professional and administrator as per permitted accessibility. Accordingly, no further action is required to be taken to collect the data separately.

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